

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 214
IB-412/ND/2022
IA-1924/2023

IN THE MATTER OF:
Karur Vysya Bank

... **Applicant/Petitioner**

Versus

Mr. Ashok Mittal

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 01.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1924/2023: There is no appearance on behalf of either of the parties. In the interest of justice, the hearing is deferred to 16.05.2024

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)